



2026:AHC-LKO:22488

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 2144 of 2026

Dhirendra Singh @ Deepu Singh

.....Applicant(s)

Versus

State Of U.P. Thru. Prin.Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Jaikaran
Counsel for Opposite Party(s)	:	G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

1.Heard learned counsel for the applicant, learned Additional Government Advocate for the State and perused the record.

2. Supplementary affidavit filed on behalf of the applicant is taken on record.

3. Learned counsel for the applicant submits that in the gang chart, two cases have been shown against the applicant. In the said two cases, in one case, the applicant has got bail from this Court in Crl. Appeal No.1687 of 2024 and in another case, the applicant has got acquittal from the trial court. The copies of the orders are being placed on record as Annexure Nos.3 and 4 to the bail application. Apart from the said case, the applicant has no other criminal history. Co accused Yogendra Singh @ Chhotu Singh has already been granted bail by this Court vide order dated 23.3.2026 passed in Crl. Misc. Bail Application No.1995 of 2026. The applicant is in jail since 7.6.2019.

4. It is also submitted that the applicant is ready to furnish an undertaking in terms of requirement of Section 19(4)(b) of U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986. It is further submitted that there is no possibility of the applicant of fleeing away from judicial custody or tampering with the witnesses. In case the applicant is enlarged on bail, he shall not

misuse the liberty of bail.

5. Learned A.G.A. opposed the prayer for bail but could not dispute the aforesaid facts as argued by the learned counsel for the applicant.

6. Considering the facts and circumstances of the case, co accused has already been granted bail by this Court; and also considering the nature of allegations, the criminal history of the applicant has been duly explained in 9 of the affidavit filed in support of the bail application, arguments advanced by learned counsel for the parties, for the period for which he is in jail and without expressing any opinion on the merits of the case, I find it to be a fit case for enlarging the applicant on bail.

7. Let the applicant- ***Dhirendra Singh @ Deepu Singh*** involved in Case Crime No.193 of 2019(supra) under Sections 2/3 U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986, P.S. Harchandpur, district Raebareli be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions which are being imposed in the interest of justice:-

(i) The applicant will not tamper with the evidence during the trial.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court.

(iv) The applicant shall also file an undertaking in terms of requirement of Section 19(4)(b) of U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986 that he will not indulge in any case or misuse the liberty of bail.

In case of default of this condition, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(vi) Any other condition which the trial court may deem fit and proper may also be imposed.

8. The bail application is ***allowed*** accordingly.

(Rajeev Bharti,J.)

March 30, 2026

Shukla